

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
AL LAHABAD

Original Application No. 262 of 2000

Allahabad this the 31st day of March, 2000

Hon'ble Mr. S.K.I. Naqvi, Member (J)  
Hon'ble Mr. M.P. Singh, Member (A)

Prahlad, Son of Bhagirath alias Ramdin h/o Village  
Ekla No.2 Uttartola, Post : Guleria Bazaar, District  
Gorakhpur.

Applicant

By Advocates Shri G.D. Mukherjee  
Shri Satyajeet Mukherjee

Versus

1. Union of India through the Chairman, Railway Board, Rail Bhawan, New Delhi.
2. The Divisional Railway Manager, North Eastern Railway, Gorakhpur.
3. The Chief Workshop Manager (Personnel) North Eastern Railway, Gorakhpur.
4. Prahlad son of Ramdin h/o Village Ekla No.2 Gopitola Post : Guleria Bazar, District Gorakhpur.

Respondents

By Advocate Shri

O R D E R (Oral)

By Hon'ble Mr. S.K.I. Naqvi, Member (J)

The applicant has come up for order to quash the charge-sheet as well as the order through

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which he has been suspended during the pendency of departmental inquiry. We do not find a fit case where we shall intervene at the stage when departmental inquiry is pending. Any observation regarding that inquiry or charge-sheet, which has been assailed in the present O.A., will prejudicially affect the fair departmental inquiry. Therefore, we decline to admit the case for hearing. However, before parting with the matter, we observe that the department concerned shall complete the departmental inquiry within the time allowed for the purpose, under the rules. However, the applicant, if he feels aggrieved by the result of the inquiry, he may approach the Tribunal after exhausting the remedies available departmentally. With the above observation, the O.A. is disposed of accordingly. No order as to costs.

*SPR*  
Member (A)

*See margin*  
Member (J)

/M.M./